

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

MA 71/2001  
OA 414/2000

(6)

New Delhi, this the 12th day of January, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)

1. Sh. Vinay Mohan Kanungo  
S/o Sh. Behari Lal Kanungo
2. Sh. Behari Lal Kanungo  
S/o Late Sh. Mangat Ram

...Applicants

Both Resident of :-

Quarter No.EPT-81,  
Sarojini Nagar,  
New Delhi.

(Sh. Vinay Moham Kanungo, applicant No.1 in  
person.)

V E R S U S

1. UNION OF INDIA : Through  
Its Secretary,  
Department of Posts  
Ministry of Communications  
Dak Bhawan  
New Delhi - 110 001
2. The Chief Post Master General  
Delhi Circle, Meghdoot Bhawan  
New Delhi - 110001
3. Estate Officer  
Asstt. Post Master General  
Office of Chief Post Master General  
Delhi Circle, Meghdoot Bhawan  
New Delhi - 110001
4. Department of Post India  
Delhi Circle  
Through Asstt. Superintendent of P.O.S.  
New Delhi, South-West  
1st Sub-Division  
R.K.Puram (Main)  
New Delhi.

...Respondents

(None for the respondents)

O R D E R (ORAL)

Shri Govindan S. Tampi,

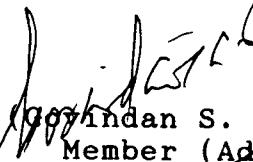
This MA is for restoration. The plea is that  
he appeared before the Tribunal on the last date  
slightly late when it was dismissed *on default and  
non- prosecution.*

2. On examination I find that the matter concerned relates to Public Premises (Eviction of Unauthorised Person) Act, in respect of which the Tribunal has no jurisdiction after Supreme Court's decision in Raseela Ram's case, [JT 2000 (10) P.503]. This application, therefore, cannot be entertained.

3. OA is dismissed as being without jurisdiction with liberty to the applicant for moving the appropriate forum for redressal of his grievance, if any.

4. MA is also dismissed.

/vikas/

  
Jayant S. Tampi  
Member (Admn)